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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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NEW DELHI: THE 18th OCTOBER 1977.

NOTIFICATION  
(ITCC-T/X)

No.2020 (F.No.404/57/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue & Insurance No.991 (F.No.404/77/75-ITCC) dated 29.7.75:-

In the said notification, for the letters & words "S/Shri Sankar Kumar Das, Nripendra N. Saha, Subodh Kumar Gupta, Pabitra Kumar Banerjee, Charu Sekhar Mandal, Indu Bh.Das, Ashoka Kumar Roy, Bhupati P. Mukerjee, Pranatha Ranjan Bose, Anil Kumar Sarkar, Mihirlal Gain, Dinoy Krishna Roy, Khagendra N. Haldar, Ranesh Ch. Saha, Sukhomoy Haldar, Sudhir Kumar Das, Abani Ranjan Sarkar and Biswanath Murari", the words and letter "S/Shri Sankar Kumar Das, Nripendra N. Saha, Subodh Kumar Gupta, Pabitra Kumar Banerjee, Charu Sekhar Mandal, Inder Bh. Das, Asoke Kumar Roy, Bhupati P. Mukerjee, Anil Kumar Sarkar, Mihirlal Gain, Dinoy Krishna Roy, Khagendra N. Haldar, Ranesh Ch. Saha, Sukhomoy Haldar, Sudhir Kumar Das, Abani Ranjan Sarkar and Biswanath Murari" shall be substituted.

sd/

( H. VENKATARAMAN )

Deputy Secretary to the Government of India.

The Manager,  
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